

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-471/ND/2022
IA/4274/2022

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Mr. Prashant Goyal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

For the PG

:Adv. Milan Singh Negi, Adv. Mr. Nikhil Kumar
Jha, Advs.

For the Respondent

:

ORDER

IA/4274/2022

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their response. However, the same is not reflected on the e-portal. Ld. Counsel for the Personal Guarantor may approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **24.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)